

IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT-I, MUMBAI BENCH

CP(IB)4303/MB/2019

IA 849/2020, IA 1208/2020

CORAM: JUSTICE PRADEEP NARKARI DESHMUKH
MEMBER (J)
SHRI KAPAL KUMAR VOHRA
MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON 15.11.2021

NAME OF THE PARTIES: Mr. Suresh Devasi
Vs
Kashma Builders Developers Pvt Ltd

Section 30A, 12A of the Insolvency and Bankruptcy Code, 2016.

ORDER

10. IA 849/2020, IA 1208/2020 in CP(IB)4303/MB/2019

The matter is taken up on VC.

IA 1208/2020 : The Counsel for the Applicant submits that she has filed the Application on the same matter, vide Application No.849/2020 on 05.03.2020; duplication happened due to COVID and filing e-copy in addition to the hard copy. In view of the same IA 1208/2020 has become infructuous and hence is dismissed. IA 1208/2020 is disposed of.

IA 849/2020: It is an Application represented by Ms. Maitri Malde for withdrawal of the company petition filed under Section 9, read with Section 12A of IBC, 2016. Mr. Vishal Tiwari, Counsel for the Petitioner is also present. Mr. Vishal Tiwari confirms that he has authorized Mr. Rohit through Power of Attorney who has signed Form FA prescribed for withdrawal of the petition. As the Petitioner has submitted his application under Section 12A, read with Regulation 30A(1)(a) of the IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, the prayer for withdrawal of the Company Petition is allowed. Accordingly IA 849/2020 is allowed and the CP No.4303 of 2019 is closed.

Sd/-
KAPAL KUMAR VOHRA
Member (Technical)

Sd/-
JUSTICE PRADEEP NARHARI DESHMUKH
Member (Judicial)